

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 132

IA No. 1480/2022

IA No.2626/23

IA No.29/2024

In

CP (IB) No. 522/Chd/Hry/2019

(Admitted)

IN THE MATTER OF:

**Sentinel Consultants Pvt.
Ltd.**

...Petitioner-Financial Creditor

Versus

**Hyper HR Nucleus Solutions
Pvt. Ltd**

...Respondent-Corporate Debtor

Under Section: 7, 33 (2) & 54(1) IBC 2016

Rule: 11 of NCLT

Order delivered on 24.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 22.05.2024.

Sd/-

Court Officer